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* IN THE HIGH COURT OF DELHI AT NEW DELHI

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Date of Decision: 16th January, 2026

+ CRL.M.C. 394/2026 & CRL.M.A. 1476/2026
BIKRAM SINGH & ORS.

.....Petitioner

Through: Mr. Ajit Nair, Ms. Jyoti Singh and Mr. Satvik Tripathi, Advocates along with Mr. Bikram, petitioner No.1 in person, Ms. Sarabjit Kaur, petitioner No.2 in person,
Mr. Preet Kanwal Singh, petitioner No.3 in person (through V.C.) and Mr. Kuldeep, petitioner No.4 in person.

versus

STATE GOVT OF NCT OF DELHI & ANR.

.....Respondent

Through: Mr. Sunil Kumar Gautam, APP for the State with SI Shweta, P.S. Tilak Nagar.
Respondent No.2 in person.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN
JUDGMENT (oral)

1. The present petition seeks quashing of FIR No. 0597/2021 dated 30.07.2021, registered at Police Station Tilak Nagar, Delhi for commission of offences under Sections 498A/406/354/377/34 IPC, along with all consequential proceedings emanating therefrom, on the basis of compromise arrived at between the parties.
2. The charge sheet has already been filed and, admittedly, though several other offences were also mentioned in the charge sheet, the learned Trial



Court has framed charge under Section 498A/34 IPC only *qua* all the petitioners.

3. Copy of order dated 20.05.2025 has also been placed on record in order to corroborate the abovesaid contention.

4. Petitioner No.1 got married to respondent No.2 on 28.01.2021.

5. Respondent No.2, however, left her matrimonial home on account of some temperamental differences and started residing separately within a short span of one month of marriage i.e. since 23.02.2021. She also reported the matter to the police, which resulted in the registration of the abovesaid FIR on 30.07.2021.

6. Now the parties have entered into settlement and, in terms of such settlement, the parties have obtained divorce, by way of mutual consent, on 23.12.2025.

7. The terms of settlement would also indicate that the respondent No.2 has agreed to part ways in a graceful manner and without any consideration *in lieu* of maintenance, alimony and *istridhan*. She reiterates the abovesaid during the course of the proceedings. She is accompanied by her father and has been duly identified by the I.O., who is present in Court.

8. Petitioner No.3 has joined the proceedings through *video conferencing*.

9. All the other matters/complaints, related to the marriage in question, have also been withdrawn by the respective parties.

10. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.



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11. Accordingly, exercising inherent powers vested in this Court under Section 528 of the BNSS, it is deemed appropriate to quash the instant FIR.
12. Consequently, to secure the ends of justice, FIR No.0597/2021 dated 30.07.2021, registered at Police Station Tilak Nagar, Delhi, along with all consequential proceedings emanating therefrom, is hereby, quashed.
13. The petition stands disposed of in aforesaid terms.

**(MANOJ JAIN)
JUDGE**

JANUARY 16, 2026/ss/pb